(To be published in Delhi Gazette Part-IV Extra-ordinary)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8<sup>TH</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,
NEW DELHI – 110002.

No.F.8/1/96-Judl./Vol.I /Supleus / 1809-1013 Dated: 9/8/2011

NOTIFICATION

No.F. 8/1/96-Judl./Vol.I/ :- In continuation of earlier notification No. F.8/1/96-Judl./Vol.II/4947 dated 26/9/1996 and in pursuance of the provision contained in Section 6 of the Legal Services Authority Act, 1987, read with Rule 3 of the Delhi Legal Services Authorities Rules, 1996, the Lt. Governor, Govt. of NCT of Delhi, in consultation with the Chief Justice of High Court of Delhi, is pleased to change the name of Delhi Legal Services Authority as Delhi State Legal Service Authority.

By order and in the name of the Lt. Governor of the National Capital Territory of Delhi

- Sel-

(Tarun Sahrawat) Addl. Secretary (Law, Justice & L.A.)

No.F. 8/1/96-Judi./Vol.I Suplew )1009-1013 Dated: 09/8/2011
Copy forwarded to the following:-

1. The Secretary to the Govt. of India, Ministry of Law, & Justice (Department of Justice), Jaisalmer House, New Delhi

2. The Registrar General, High Court of Delhi, New Delhi.

- 3. The Member Secretary, Delhi Legal Service Authority, New Delhi.
- 4. The Spl. Secretary (GAD), Govt. of Delhi in duplicate with Hindi version for publication in Delhi Gazette with the request that 5 copies of Gazette may be sent to this department for official use.

5. Record Officer under Section 4 of RTI Act, 2005, LJ&LA Department, GNCT of Delhi.

6. Guard file.

-sel-

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & L.A.)